

1	2	3	4	5
8.	Madhya Pradesh	5252	1345	6597
9.	Meghalaya	797	580	1377
10.	Mizoram	310	137	447
11.	Nagaland	7885	47	7932
12.	Odisha	472	158	630
13.	Punjab	29814	12662	42476
14.	Rajasthan	32893	7754	40647
15.	Sikkim	4493	2180	6673
16.	Tripura	539	198	737
17.	Uttar Pradesh	53188	22663	75851
18.	Uttarakhand	3247	1958	5205
TOTAL		193298	77197	270495

### Physical verification of deemed universities

815. SHRI AHMED PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Supreme Court has recently directed the Government to physically verify the deemed universities in the country;

(b) if so, the details thereof; and

(c) what action Government has taken on the directives of the apex court, so far ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) In the latest hearing on 26th September, 2014 in the case of Viplav Sharma Vs Union of India and Others [WP (C) No. 142 of 2006], the Hon'ble Supreme Court of India has directed the University Grants Commission (UGC) to physically inspect seven Category 'C' Institutions Deemed to be Universities which had filed Interlocutory Applications within 12 weeks.

Accordingly, the UGC has constituted an Expert Committee consisting of the following members namely; (i) Prof. Dr. Jaspal S. Sandhu, Secretary, UGC (Chairman), (ii) Sh. S P Goyal, Joint Secretary, Ministry of HRD (Member), (iii) Prof. Dr. O. P. Kalra, Principal, University College of Medical Sciences, Delhi (Member), (iv) Prof. Dr. M. P. Poonia, Principal, National Institute of Technical Teachers' Training and Research, Chandigarh (Member), (v) Prof. Ramesh Dadhich, Member-Secretary, ICSSR,

New Delhi (Member), and (vi) Deputy Secretary (Deemed to be Universities), UGC, New Delhi (Coordinating Officer) to physically inspect seven Institutions Deemed to be Universities within the stipulated time-frame.

The Hon'ble Supreme Court has further ordered that after the inspection is conducted the UGC should point out the defects/defaults so that the Institutions can rectify the same. A reasonable time shall be granted for due compliance. Only thereafter the report shall be submitted to the Government and also filed before the Court along with the recommendations of the UGC.

The inspection of these seven institutions Deemed to be Universities is at present going on as per the direction of Hon'ble Supreme Court.

### **Standard of teachers**

816. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that many teachers who appeared in the Teachers' Eligibility Test conducted by various States are not able to meet the standard;

(b) if so, the details of shortage of qualified teachers, State-wise and district-wise;

(c) whether any special training programmes would be launched to make untrained teachers qualified and eligible to take up regular teaching jobs in the schools in the country;

(d) if so, the details thereof; and

(e) if not, how Government is going to deal with the situation ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Teachers' Eligibility Test (TET) has to be cleared before a person is appointed as a teacher in classes 1 to 8.

14 States have been given exemptions to recruit untrained teachers provided they clear TET over the last 04 years, based on shortages of trained candidates available. The State-wise details of untrained teachers is given in the Statement (*See below*). The district-wise data is not maintained centrally.

(c) to (e) The Government of India provides financial support to State/Union Territory governments for in-service untrained teachers, for acquiring professional qualifications in Open Distance Learning (ODL) mode, through approved courses of the National Council of Teacher Education (NCTE) at the elementary level.